

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 84(ND)/2013  
RT No.29/2016**

Arun Kumar Goyal & Ors.

...Petitioners

Versus.

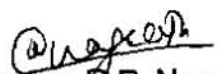
M/s Aar Kay Chemicals Ltd. & Ors.

...Respondents

Present: Mr. J.S. Puri, Advocate with Mr. Ashish Bansal,  
and Mr. Sunish Bindlish, Advocates for petitioners.  
Mr. Aniruddha Choudhury Advocate with Mr. Gaurav  
Mehta, Practising Company Secretary for respondents  
No.1 to 9 and 15 & 16.

The learned counsel for the petitioners submits that the matter with regard to the question of right of P-2 Mr. Ravi Nandan Goyal to inspect the record of the company, as observed in the order dated 27.05.2015, is still pending. Learned Senior Counsel for the respondents, however, submits that the petitioners have not given the list of documents which they want to inspect so that appropriate reply can be given. Learned counsel for the petitioners seeks time to file the list of such documents. Let the list of documents be filed at least two days before the next date with advance copy to the counsel opposite.

Learned counsel for the petitioners further refers to the order dated 26.8.2014 passed in CP No. 146(ND)/2012 / RT No. 27/2016 that both, the instant company petition and the said petition, are to be taken up one after the other but orders have to be passed simultaneously. The matter be posted for 01.02.2017.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member(Technical)

January 13, 2017